

(2)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 697/92
XXXXXX

198

DATE OF DECISION 15-9-92

Laxmi B. Masram

Petitioner

None

Advocate for the Petitioner(s)

Versus

Union of India & Ors

Respondent

Mr. R. Darda

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N O

S. L.
V. L.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH CIRCUIT SITTING AT NAGPUR
NAGPUR

OA No. 697/92

Ku. Laxmi Babulal Masram
Ex-Water Woman
Resident of Gittikhadan
Katubshaha Nagar
Near Khatunbai Tal
Katal Road
Nagpur 440018

..Applicant

V/s.

1. Department of Telecommunications through its Secretary, New Delhi
2. Director General Telecommunications Parliament Street New Delhi
3. The Chief General Manager Telecommunications Maharashtra Circle GPO Building, Bombay
4. Telecom District Manager Sarafa Chembars Sadar-Nagpur
5. Divisional Engineer Trunks Trunk Exchange Building CTO compound Nagpur
6. Assistant Engineer Trunks Trunk Exchange Building CTO Compound, Nagpur ..Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

None for the applicant

Mr. R. Darda
counsel
for the respondents

ORAL JUDGMENT:
(PER: S.K. Dhaon, Vice Chairman)

DATED: 15-9-92

This case has been called out
in the revised list. No one has appeared on

84

(4)

-2-

behalf of applicant.

The office note indicates that earlier the applicant had preferred O.A. No.287/91 which was dismissed on 10.7.91. It appears that the controversy involving in the said O.A. is being reagitated in this application. This is not permissible.

The application is rejected.


(M Y Priolkar)
Member (A)


(S K Dhaon)
Vice Chairman

trk